

PRINCIPAL BENCH, NEW DELHI.
MA.3999/94 and MA.505/95 with OA.770/93
Dated this the 8th of March, 1995.

(b)

Shri N.V. Krishnan, Hon. Vice Chairman(A)
Dr. A. Vedavalli, Hon. Member(J)

1. Bhim Singh S/o Shri Mulri Dhar.
2. Mahabir Singh S/o Shri Mohan Singh.
3. Name Singh S/o Shri Chiddun Singh
4. Ram Singh S/o Shri Phothi Singh.
5. Dharam Pal S/o Shri Inder Pal.
6. Chura Man S/o Shri Tota Ram.Applicants

All are residents of Mangla Puri Labour Colony
C/o Ashok Labour Contractor, Palam Colony, New
Delhi-45.

By Advocate: Shri V.P. Sharma by Shri Yogesh Kumar
Sharma.

versus

1. Union of India through
The General Manager, Northern Railway,
Baroda House, New Delhi.
2. The Divisional Railway Manager,
Northern Railway, Muradabad.
3. The P.W.I.
Northern Railway Rajghat (Narora),
Distt. Bulanshar (U.P.)
4. The Secretary,
Railway Board, Rail Bhawan,
New Delhi.Respondents

By Advocate: Shri K.K. Patel.

O R D E R (Oral)
(By Shri N.V. Krishnan)

The applicants are casual labourers in the Railways who were engaged for some time and subsequently disengaged. They have a claim that in accordance with the standing instructions of the Railways, they are entitled to have their names recorded in the Live Casual Labour Register and be considered for regularisation.

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2. Subsequently, in a similar matter in OA.2241/91, Net Ram and others versus Union of India through the General Manager, Western Railway and others, the OA was disposed of with certain directions to the respondents.

3. The applicants have filed MA.3999/94 for the disposal of this OA also on the basis of the aforesaid judgement. They have also filed MA.505/95 for taking on record the belated rejoinder filed by them.

4. The learned counsel for the respondents submits that he has no objection if the OA is disposed of in the light of the judgement in Net Ram's case.

5. In the circumstances MA.3999/94 stands disposed of. MA.505/95 also stands disposed of and the belated rejoinder filed by the applicants is taken on record.

6. In view of the averments made by the parties and following the order earlier rendered in Net Ram's case, we permit the applicants to file, within one month from the date of receipt of this order, a detailed representation to the concerned DRM, Muradabad, respondent No.2 herein, furnishing the full particulars of the service along with proof thereof to substantiate their claim, in accordance with the standing instructions of the Railway Board as also the circular dated 28.8.87 issued by the General Manager, Northern Railway referred to, in Net Ram's case, they are entitled to have their names included in the Live casual Labour Register. In case, such representations

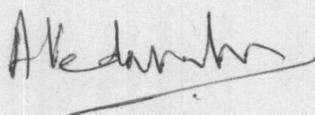
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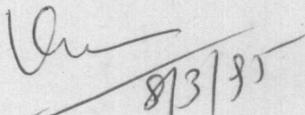
are filed, the respondents are directed to dispose of them in accordance with law, keeping in view the aforesaid instructions, within a further period of three months from the date of receipt of those representations under intimation to the applicants.

7. In case, the names of the applicants are finally included in the Live Casual Labour Register, their case for regularisation shall be considered in accordance with law and according to their turn and likewise, if any vacancies arise for engagement of casual labourers, the applicants shall be considered in preference to their juniors and outsiders.

8. The OA is disposed of as above. No costs.



(Dr. A. Vedavalli)
Member(J)


8/3/85

(N.V. Krishnan)
Vice Chairman(A)

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